

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.08
CP (IB) No.80/BB/2022

IN THE MATTER OF:

M/s. Sarus Marketing Pvt. Ltd.
Vs.
Registrar of Companies

... Petitioner
... Respondent

Order under Section 59 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.05.2022

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator : Shri Thirupal Gorige
For the Respondent : --

ORDER

1. Heard Shri Thirupal Gorige, learned Liquidator appearing for the Petitioner.
2. Issue Notice to the Registrar of Companies, Karnataka, Regional Director (South East Region), Hyderabad, the Income Tax Department, Karnataka and the Official Liquidator, Karnataka. The Registry is directed to prepare the notice and the Liquidator appearing for the Petitioner is permitted to collect the notice and serve it personally on the aforesaid authorities along with Company Petition and other material papers through e-mail as well as by Speed Post and is directed to file affidavit of service in the Registry.
3. Three weeks for filing affidavit of service, three weeks for filing reports by the said statutory authorities from the date of receipt of the notice and two weeks for filing response, if any, thereto from the date of receipt of copy of reports is granted.
4. List on **28.07.2022**.

— sd. —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd. —

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)